

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 359 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 09/01/2026 in W.P.No.942 of 2026 and pass on the file of the High Court.

Between:

Sri Katragadda Srinivasa Rao, S/o Katragadda Sriramulu, Age 51 years, Occ. FP Shop Dealer, R/o 27-1-195, Kinnerasani Road, Karaka Vagu Palvoncha, Bhadradi Kothagudem, Telangana.

...APPELLANT/PTR

AND

1. The State of Telangana, rep by Principal Secretary, Consumer Affairs Food and Civil Supplies Department, Secretariat, Hyderabad.
2. The District collector, Bhadradi Kothagudem District, Kothagudem.
3. The Joint Collector Civil Supplies, Bhadradi Kothagudem District
4. The District Civil Supply Officer, DCSO. Bhadradi Kothagudem District.
5. The Revenue Divisional Officer, RDO, Kothagudem Division, Bhadradi Kothagudem District.
6. The Tahsildar, Palvoncha Mandal, Bhadradi Kothagudem District.
7. The Deputy Tahsildar Civil Supplies, Palvoncha Mandal, Bhadradi Kothagudem District.

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order impugned in the writ petition vide Rc.No.M/3035-3/2025 on 20.12.2025, passed by the 5th respondent herein pending disposal of the main writ appeal in the interest of justice.

Counsel for the Appellant: SRI P.RAMA SHARANA SHARMA

**Counsel for the Respondents: SRI N.S.ARJUN KUMAR, GP FOR CIVIL
SUPPLIES**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.359 of 2026

Dated: 02.04.2026

Between:

Sri Katragadda Srinivasa Rao,
S/o Katragadda Sriramulu, aged 51 years.
Occ: Fair Price Shop Dealer, R/o. 27-1-195,
Kinnerasani road, Karaka Vagu Palvoncha,
Bhadradi Kothagudem, Telangana

...Petitioner

and

The State of Telangana, rep. by Principal Secretary,
Consumer Affairs, Food and Civil Supplies Department,
Secretariat, Hyderabad and 6 others.

...Respondents

Judgment:

Heard Mr. P.Rama Sharana Sharma, learned counsel appearing for the appellant and Mr. N.S.Arjun Kumar, learned Government Pleader for Consumer Affairs, Food and Civil Supplies Department appearing for the respondents.

2. Learned writ court, by the impugned common judgment dated 09.01.2026, declined to interfere with the order of suspension of the appellant's fair price shop license and consequential proceedings in the nature of show cause notice, passed in a batch of writ petitions led by W.P.Nos.253 of 2026, preferred by the aggrieved fair price shop owners including the appellant herein (petitioner in W.P.No.942 of 2026).

However, learned writ court directed the Revenue Divisional Officer (respondent No.5) to conclude the enquiry at the earliest and pass final orders within a period of four months from the date of receipt of a copy of the order. Petitioner in W.P.No.942 of 2026 alone has preferred the instant appeal being aggrieved by the impugned judgment.

3. Learned counsel for the appellant has drawn the attention of the Court to the allegations made during surveillance by the GPS tracker and sought to explain that the alleged diversion of rice has not taken place from the ration shop of the appellant, but it was from the godown of the Mandal Level Stocks. Despite that, the appellant's fair price shop license has been suspended without any foundational basis, which amounts to denial of source of livelihood and ultimately punitive in nature also. The appellant (petitioner in W.P.No.942 of 2026) being aggrieved, has preferred the instant appeal.

4. Learned Government Pleader appearing for the respondents/State submits that the proceedings are underway and the enquiry would be completed within the four months' time stipulated by the learned writ court, out of which almost three months have already expired. He has also sought to draw the attention of this Court to the allegations to support the order of suspension of the appellant's fair price shop license pending enquiry.

5. Upon hearing learned counsel for the parties and taking into account the materials referred to and placed from record, we are of the view that the suspension of the fair price shop license of the appellant pending enquiry cannot be treated as punitive or actuated by *mala fides* or without jurisdiction calling for interference by this Court in writ proceedings. The enquiry as regards the allegations is under way. In terms of the writ court's order, the enquiry has to be concluded within four months. The respondents undertake to do so. Therefore, we do not find any reason to interfere with the impugned order dated 09.01.2026 passed by the learned writ court. The direction of the learned writ court to conclude the enquiry within a period of four months from the date of receipt of a copy of the impugned order dated 09.01.2026 is reiterated.

6. The Writ Appeal is accordingly disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- N. CHANDRA SEKHAR
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Consumer Affairs Food and Civil Supplies Department, Secretariat, Hyderabad, State of Telangana.
2. The District collector, Bhadradi Kothagudem District, Kothagudem.
3. The Joint Collector Civil Supplies, Bhadradi Kothagudem District
4. The District Civil Supply Officer, DCSO. Bhadradi Kothagudem District.
5. The Revenue Divisional Officer, RDO, Kothagudem Division, Bhadradi Kothagudem District.
6. The Tahsildar, Palvoncha Mandal, Bhadradi Kothagudem District.
7. The Deputy Tahsildar Civil Supplies, Palvoncha Mandal, Bhadradi Kothagudem District.
8. One CC to SRI P.RAMA SHARANA SHARMA, Advocate [OPUC]
9. Two CCs to GP FOR CIVIL SUPPLIES, High Court for the State of Telangana, at Hyderabad. [OUT]
10. Two CD Copies

PSK.

TKS

HIGH COURT

DATED:02/04/2026

JUDGMENT

WA.No.359 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(13) NT
18/4/26.